

SHRI JAYANTILAL VIRCHAND-
BHAI SHAH. Madam, I also lay on the
Table —

I (i) A copy each (in English and
Hindi) of the following papers,
under sub-section (1) of section
9A of the Companies Act,
1956—

(a) Annual Report and Accounts of
the Rajasthan State Dairy Deve-
lopment Corporation Limited,
Jaipur, for the year 1988-89 to-
gether with the Auditors' Report
on the Accounts and the com-
ments of the Comptroller and
Auditor General of India there-
on

(b) Statement by Government ac-
cepting the above Report.

(ii) Statement (in English and
Hindi) giving reasons for the
delay in laying the paper men-
tioned at (i) above

[Placed in Library See No.
LT-1681/91 for (i) and (ii)]

II. A copy each (in English and
Hindi) of the following
papers—

(i) Annual Report and Accounts of
the National Dairy Develop-
ment Board, Anand, for the
year 1989-90, together with the
Auditors' Report on the
Accounts

(ii) Statement by Government ac-
cepting the above Report.

[Placed in Library See No.
LT-1540/90 for (i) and (ii)]

I. Report and Accounts (1989-90) of
the Madras Fertilizers Limited, Madras
and related papers.

II. Report and Accounts (1989-90) of the
Rashtriya Chemicals and Fertilizers
Limited, Bombay and related papers.

III. Report and Accounts (1989-90) of
the Hindustan Fertilizer Corporation
Limited, New Delhi and related papers

THE MINISTER OF STATE IN THE
DEPARTMENT OF RURAL DEVE-
LOPMENT IN THE MINISTRY OF
AGRICULTURE (SHRI RAM BAH-
DUR SINGH): Madam, I lay on the
Table, under sub-section (1) of the
section 69A of the Companies Act,
1956, a copy each (in English and
Hindi) of the following papers:—

(i) (a) Twenty-fourth Annual Report
and Accounts of the Madras
Fertilizers Limited, Madras,
for the year 1989-90, together
with the Auditors' Report on
the Accounts and the com-
ments of the Comptroller and
Auditor General of India
thereon.

(b) Review by Government on the
working of the Company.
[Placed in Library. See No.
LT-1595/90 for (a) and (b)]

(ii) (a) Twelfth Annual Report and
Accounts of the Rashtriya
Chemicals and Fertilizers
Limited, Bombay, for the year
1989-90, together with the
Auditors' Report on the Ac-
counts and the comments of
the Comptroller and Auditor
General of India thereon.

(b) Review by Government on the
working of the Company.
[Placed in Library. See No.
LT-1594/90 for (a) and (b)]

(iii) (a) Twelfth Annual Report and
Accounts of the Hindustan
Fertilizer Corporation Limited,
New Delhi, for the year 1989-
90, together with the Auditors'
Report on the Accounts and
the comments of the Comp-
troller and Auditor General of
India thereon.

(b) Review by Government on
the working of the Corpora-
tion.
[Placed in Library. See No.
LT-1591/90 for (a) and (b)]

Report and Accounts (1988-89 and
1989-90) of the Central Pulp and paper
Research Institute, Saharanpur and re-
lated papers.

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE AND THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI DASAI CHOWDHARY). Madam, I lay on the Table a copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the Central Pulp and Paper Research Institute, Saharanpur, for the year 1988-89, together with the Auditors' Report on the Accounts.
- (b) Review by Government on the working of the Institute.
- (c) Statement by Government giving reasons for the delay in laying the papers mentioned at (a) above.
- (ii) (a) Annual Report and Accounts of the Central Pulp and Paper Research Institute, Saharanpur, for the year 1989-90 together with the Auditors' Report on the Accounts.
- (b) Review by Government on the working of the Institute.
[Placed in Library. See No. L.T.-1613/90 (i) and (ii)]

MOTION FOR ELECTION TO THE NATIONAL OILSEEDS AND VEGETABLE OILS DEVELOPMENT BOARD

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS): Madam, On behalf of Shri Devi Lal, I move:

"That in pursuance of clause (e) of sub-section (4) of section 4 of the National Oilseeds and Vegetable Oils Development Board Act, 1983 (29 of 1983) read with Clause (i) sub-rule (1) of Rule 4 of the National Oil Seeds and Vegetable Oils Development Board Rules, 1984, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House, to be a member of the National Oilseeds and Vegetable Oils Development Board."

The question was put and the motion was adopted

MOTION FOR ELECTION TO THE COCONUT DEVELOPMENT BOARD

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAI SHAH) Madam, I move:

"That in pursuance of clause (e) of sub-section (4) of section 4 of the Coconut Development Board Act, 1989 (5 of 1979) read with clause (i) of sub-rule (1) of rule 4 of the Coconut Development Board Rules, 1981, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Coconut Development Board."

The question was put and the motion was adopted

REFERENCE TO THE INADEQUATE SUPPLY OF WATER IN DELHI

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Now, we will take up Special Mentions (*Interruptions*). Shri Dipen Ghosh (*Interruption*). Let Mr. Kulkarni speak first I will allow you (*Interruptions*) Please allow Mr Kulkarni (*Interruptions*). Mr Ghosh, I will call you Let him speak first.

SHRI A. G. KULKARNI (Maharashtra): Madam, through you, I want to draw the attention of the Government to the inadequacy of supply of water, not only to the Parliamentarians but to all. All over Delhi, the public is harassed I want you to direct the Government that water supply be restored immediately to all the areas which have been shut off This is the difficulty. Madam. There is no water the difficulty, Madam There is no water for taking bath How anybody can live without water? So, through you, I want to draw the attention of the Government to this problem (*Interruptions*)

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): I am sure, the Government will take notice. (*Interruptions*). Shri Ram Naresh Yadav. (*Interruptions*) I am sure, he will take